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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1037/1996

New Delhi this the 20th day of May, 1996.

HON'BLE SHRI JUSTICE A. P. RAVANI, CHAIRMAN
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Abhishek Singh
C/O Dr. P. N. Singh,
Lake Avenue, Kanke Road,
Ranchi - 834008 (Bihar). ... Applicant
(By Shri C. Hari Shankar, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Personnel, Public Grievances
& Pensions, Department of
Personnel & Training,
North Block,
New Delhi-110001.
2. State of Uttar Pradesh
through its Chief Secretary,
Uttar Pradesh Secretariat,
Allahabad.
3. State of Nagaland
through its Chief Secretary,
Nagaland Secretariat,
Kohima.
4. Lal Bahadur Shastri Academy
of Administration through
its Director,
Mussoorie, U.P.
5. Shri Mohammed Mustafa
C/O Director, Lal Bahadur
Shastri Academy of
Administration,
Mussoorie, U.P. ... Respondents

ORDER (ORAL)

Shri Justice A. P. Ravani -

The applicant appeared at the I.A.S. Examination
in the year 1994 and his result was declared in the
year 1995. He has been allocated to Nagaland cadre.
According to the applicant he should have been
allocated to the Uttar Pradesh cadre. Hence, he has
challenged the legality and validity of the allocation

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order dated January 1, 1996, produced as Annexure A-1 to the O.A. As stated in the application, the applicant has made representation to the respondent No.1 on February 22, 1996 but the same has not been decided.

2. In our opinion, it would not be proper to entertain the application at this stage. If the following directions are given and the application is disposed of, it would meet the ends of justice :-

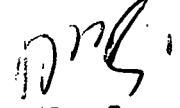
- 1) The applicant is directed to furnish five copies of the application to the Registry of the Tribunal latest by 22.5.1996.
- 2) Registry of the Tribunal shall send a copy of this order together with copy of the O.A. to the respondents.
- 3) Respondent No.1, that is, Secretary, Department of Personnel & Training, New Delhi, is directed to decide the representation made by the applicant on February 22, 1996. Respondent No.1 is also directed to consider, in addition to the representation dated February 22, 1996, all the points raised in this application also. The respondent shall take a decision latest by June 30, 1996. The decision that will be taken by respondent No.1 shall be communicated to the applicant within three days from the date of that decision by registered A/D post and also by ordinary post under certificate of posting.
- 4) If the applicant feels aggrieved by the decision that will be taken by respondent No.1, it will

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be open to him to challenge the legality and validity of that decision before appropriate forum.

3. Subject to the aforesaid observations and directions, this application stands disposed of.


(K. Muthukumar)
Member (A)


(A. P. Ravani)
Chairman

/as/